

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 273/TT/2015**

Subject : Determination of transmission tariff for **Asset-I**: 1500 MVA, 765/400 kV ICT-1 & associated bays at Varanasi GIS Sub-station, **Asset-II**: 1500 MVA, 765/400 kV ICT-2 & associated bays at Varanasi GIS Sub-station, **Asset-III**: 330 MVAR, 765 kV Bus Reactor-1 at Varanasi GIS Sub-station, **Asset-IV**: 765 kV S/C Balia-Varanasi line and associated bays including 240 MVAR Line Reactor at both end, **Asset-V**: 765 kV S/C Gaya-Varanasi transmission line and associated bays including 240 MVAR Line Reactor, **Asset-VI**: 765 kV S/C Ranchi-Dharamjaygarh transmission line alongwith associated bays at Dharamjaygarh under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2" for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 22 others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subash C Taneja, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri Amit Yadav, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discom

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for six assets under "Transmission System for Phase I Generation Projects in Jharkhand and West Bengal Part A2" for 2014-19 tariff period.



b) The instant assets were scheduled to be commissioned on 27.8.2014 and Assets I, III and IV were commissioned on 1.4.2016 and Assets V and VI were commissioned on 21.4.2016 and 26.12.2015 respectively and Asset II is anticipated to be commissioned on 15.5.2016. There is time over-run in case of all the assets and it is due forest clearance, Maoist activities and ROW problems. The petitioner requested to condone the time over-run as it is beyond the control of the petitioner.

2. The learned counsel for Rajasthan Discoms, Respondent Nos. 2 to 4, submitted that a short adjournment has been sought vide letter dated 26.4.2016. He submitted that reply on behalf of the Rajasthan Discoms has already been filed vide affidavit dated 26.4.2016 and they do not have anything further to add.

3. The Commission directed the petitioner to submit all the information sought vide TV letter dated 18.12.2015 and the following information with an advance copy to the beneficiaries by 14.5.2016:-

- a. status of downstream system;
- b. the IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets and element wise segregation of IDC and IEDC; and
- c. Auditor's Certificate and revised tariff forms.

4. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

